

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

O.A. No.1100/95

Date of decision 19-2-1996

Hon'ble Sh.S.R. Adige, Member (A)  
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

Shri Narendra Bhagat  
s/o Late Shri Teja Bhagat,  
R/O D-II/48, Kidwai Nagar (East),  
New Delhi.

... Applicant

(By Advocate Mrs. Meera Chhibber )

Vs.

1. Union of India through Secy.  
Ministry of Personnel,  
North Block, New Delhi.

2. The Secretary, Ministry of Coal,  
Shastri Bhawan, New Delhi.

... Respondents

(By Advocate Shri M.M. Sudan )

O R D E R (ORAL)

(Hon'ble Shri S.R. Adige, Member (A))

Applicants' counsel Mrs Chhibber states that

despite several efforts made by her she has not  
been able to contact the applicant, and perhaps  
the applicant is not interested in pursuing this O.A.

2. In this connection, respondents' counsel

Shri Sudan points out that the prayer in the

application was for considering the applicant for

the post of Joint Secretary or an equivalent post,  
which was based on the presumption that the applicant

had been empanelled for Joint Secretaryship as

stated in para 4.4. of the OA, but the respondents

in their reply have categorically stated that the

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applicant has not been empanelled for Joint  
Secretaryship and under the circumstances the  
entire OA is based on an incorrect premise.

3. Without going into the merits of the rival  
contentions at this stage, in view of Mrs Chhibber  
submission, we dismiss the OA for default and  
non prosecution.

Lakshmi Swaminathan  
(Smt. Lakshmi Swaminathan)  
Member (J)

Anil Agarwal  
(S.R. Agarwal)  
Member (A)

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